

reduction in excise duty as the countervailing customs duty will be reduced to the extent of basic excise duty now leviable.

Other agricultural inputs such as insecticides and pesticides, non-power operated agricultural implements, agricultural discs, chaff-cutter knives and power tillers are totally exempt from excise duty. In respect of other taxes such as sales tax etc. the Central Government do not have the power to withdraw or reduce such levies.

News-item captioned "Coca Cola may Return via Nepal"

1743. SHRI SARAT KAR: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to refer to the report appearing in 'Times of India' that Coca Cola was trying to enter into India through Nepal and state:

(a) whether the Indo-Nepal Trade agreement has a specific list of items which are permitted to be imported;

(b) can Coca Cola beverage or Coca Cola concentrate be imported from Nepal; and

(c) will the Trade Mark Coca Cola be permitted to be used in India under such circumstances taking into account section 28(i)(c) FERA?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) The protocol to the Treaty of Trade enumerates the items which may be imported from Nepal and their terms of access. In this connection attention of the Hon'ble Member is invited to the answer given on the 22nd December, 1978, to Lok Sabha Unstarred Question No. 4764.

(b) While the import of Coca Cola concentrate is not contemplated under the Indo-Nepal Treaties of Trade, of Transit and Agreement for Cooperation to Control Unauthorised Trade,

His Majesty's Government of Nepal have recently communicated that, in accordance with the wishes of the Government of India, the export of Coca Cola to India would be banned.

(c) Does not arise.

Export of Cotton Yarns

1744. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that Government have decided to permit export of all types of cotton yarns; and

(b) if so, the details of the decision?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) and (b) Export of cotton yarn of all types and counts of 6s and above for shipment upto 31-12-79 has been permitted subject to a ceiling of 25 million Kgs. Export contracts are required to be registered by the shippers with the Cotton Textile Export Promotion Council.

भारतीय व्यापार सेवा प्राधिकरण द्वारा पुस्तिकाओं (नोबेनोर) का वितरण

1745. श्री पुष्पराज : क्या प्राचिण्ड, नागरिक पुस्ति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय मनु उद्योग क्षेत्र के उद्घाटन समारोह के दिन भारतीय व्यापार सेवा प्राधिकरण ने विशिष्ट मेहमानों को पुस्तिकाओं का वितरण किया था ;

(ख) क्या प्रदर्शनी संरक्षिका में विश्व राष्ट्र की हिन्दी का प्रयोग है वह विलुप्त प्रजीवो-गरीब है और मूल भाष्य से हट कर है ; और

(ग) यदि हाँ, तो उपर्युक्त अनुवाद की शिका में सुधार करने के लिए क्या योजना है और यदि नहीं, तो उसके क्या कारण हैं ?

प्राचिण्ड, नागरिक पुस्ति और सहकारिता मंत्रालय में राज्य मंत्री (श्री आरिफ बेग) : (क) जी हाँ ।